

आयकर अपीलीय अधिकरण, 'बी' न्यायपीठ, चेन्नई

IN THE INCOME TAX APPELLATE TRIBUNAL 'B' (SMC) BENCH : CHENNAI

श्री अब्राहम पी. जॉर्ज, लेखा सदस्य के समक्ष।

[BEFORE SHRI ABRAHAM P. GEORGE, ACCOUNTANT MEMBER]

आयकर अपील सं./I.T.A. No.2163/Mds/2017

निर्धारण वर्ष /Assessment year : 2014-2015

Smt. Indra Devi Chhallani,
Old No.15, New No.1,
Arunachalam Street,
Sowcarpet,
Chennai 600 079.

Vs. The Income Tax Officer,
Non Corporate Ward 4(2)
Chennai 600 006.

[PAN AADPC 7420R]

(अपीलार्थी/Appellant)

(प्रत्यर्थी/Respondent)

अपीलार्थी की ओर से/ Appellant by : None

प्रत्यर्थी की ओर से /Respondent by : Shri. B. Sagadevan, IRS,JCIT.

सुनवाई की तारीख/Date of Hearing : 02-01-2018

घोषणा की तारीख /Date of Pronouncement : 04-01-2018

आदेश / ORDER

When the appeal was called up for hearing, nobody representing the assessee appeared nor has any adjournment request been received. Hence, it is inferred that the assessee is not interested in prosecuting the appeal. Following the decision of the Delhi Bench of the Tribunal in the case of *CIT v. Multiplan (India) Ltd. (38 ITD 320)*

(Del), I dismiss the appeal filed by the assessee, for non-prosecution.

2. In the result, the appeal of the assessee is dismissed.

Order pronounced on Thursday, the 4th day of January, 2018, at Chennai.

Sd/-

(अब्राहम पी. जॉर्ज)

(ABRAHAM P. GEORGE)

लेखा सदस्य/ACCOUNTANT MEMBER

चेन्नई/Chennai

दिनांक/Dated: 4th January, 2018

KV

आदेश की प्रतिलिपि अग्रेषित/Copy to:

- | | | |
|--------------------------|------------------------------|-------------------------|
| 1. अपीलार्थी/Appellant | 3. आयकर आयुक्त (अपील)/CIT(A) | 5. विभागीय प्रतिनिधि/DR |
| 2. प्रत्यर्थी/Respondent | 4. आयकर आयुक्त/CIT | 6. गार्ड फाईल/GF |